CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 217/TT/2025

- Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under Line Bays associated with various Regional Strengthening Schemes in the Northern Region
- **Petitioner** : Power Grid Corporation of India Limited
- **Respondent** : Uttar Pradesh Power Corporation Limited and 14 Others

Petition No. 216/TT/2025

- Subject 2 Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under Augmentation of Transformation Capacity at Mainpuri and Sikar in the Northern Region.
- **Petitioner** : Power Grid Corporation of India Limited
- **Respondents** : Uttar Pradesh Power Corporation Limited and 15 Others

Petition No. 210/TT/2025

Subject : Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for

Combined RoP in Petition Nos. 217/TT/2025, 216/TT/2025, 210/TT/2025 & 214/TT/2025



		the truing-up of transmission tariff for the 2019-24 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for 2 Nos. 220 kV Line Bays at Samba Substation under the "Northern Region System Strengthening-XLII" in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 15 Others

Petition No. 214/TT/2025

Subject	:	Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 tariff period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for 02 Nos. 400 kV GIS Line Bays at 765/400 kV Varanasi Substation under "Construction of 2 Nos. of 400 kV Hybrid/GIS Line bays at Varanasi (PG) Substation" in the Northern Region.
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Uttar Pradesh Power Corporation Limited and 15 Others
Date of Hearing	:	22.4.2025
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Shri V. C. Sekhar, PGCIL Shri Mohd. Mohsin, PGCIL Shri Vijay G., PGCIL Shri Vivek Kumar Singh, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Ranjit Pandey, PGCIL Shri Arjun Malhotra, PGCIL Ms. Ashita Chauhan, PGCIL

Combined RoP in Petition Nos. 217/TT/2025, 216/TT/2025, 210/TT/2025 & 214/TT/2025

Shri Ashish Alankar, PGCIL

Record of Proceedings

The representatives of the Petitioner submitted that the present Petitions had been filed for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period. The Petitioner's representatives requested that the transmission tariff may be allowed as claimed in the respective Petitions.

2. None were present on behalf of the Respondents despite notice.

3. The Petitioner was directed to submit the following information in the respective Petitions, on an affidavit, within two weeks, with a copy to the Respondents:

a. Reasons for variation in claiming Additional Capital Expenditure (ACE) with respect to the approved ACE.

b. Confirm whether all the transmission assets are in use or any decapitalization has occurred.

c. Give reasons for claiming ACE, if any, beyond the cut-off date in the 2019-2024 and 2024-29 tariff periods.

d. Form-5 and Form-13 for all the transmission assets for the 2019-24 and 2024-29 tariff periods.

e. Details of LD recovered, if any, by the Petitioner.

f. Linked tariff Forms in Petition No. 214/TT/2025.

4. The Respondents are directed to file their respective replies, if any, within a week with an advance copy to the Petitioner, who may file its rejoinder within a week thereafter.

5. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

sd/-

(T.D. Pant) Joint Chief (Law)

